

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.240 of 2021 (SZ)

Mr. R. Muthukumaran,
S/o. P.Ramadas,
Residing at 439/D1,
New Housing unit,
Ponnavarayankottai,
Pattukkottai Taluk,
Thanjavur District.

...Applicant

Versus

1. The District Collector,
Thanjavur & 5 others.

...Respondents

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**Filed by
Thiru. Sai Sathya Jith
Advocate, Chennai.**

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1. The District Collector,
Thanjavur.
2. The Revenue Divisional Officer,
Pattukkottai.
3. The Executive Engineer,
Water Resource Department,
Grand Anicut Canal Division,
Thanjavur.
4. The Block Development Officer,
Thanjavur.
5. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thanjavur.
6. Mrs. E Geethanjali,
Village President,
Ponnavarayankottai Village,
Pattukkottai Taluk,
Thanjavur District.

...Respondents


8/7/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

REPORT FILED ON BEHALF OF THE 5TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, Son of P.M.Ramasamy, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 5th Respondent TNPC Board and as such I am well acquainted with the facts of the case as per records.

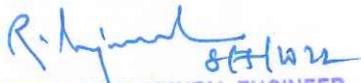
2. It is respectfully submitted that the applicant has filed this application with the following prayer:

“(i) Restrain the 6th Respondent from quarrying for sand in the Pudukulam Tank belonging to the 4th Respondent located at Ponnaravayankottai Village of Pattukottai Taluk in Thanjavur District.

(ii) Direct the 5th Respondent to assess environmental compensation to be paid by 6th Respondent for the damage caused to the environment.

(iii) Direct the 1st to 5th Respondent to carry out the remedial measures in the Pudukulam Tank belonging to the 3rd Respondent and restore the same at the cost of the 6th Respondent”.

3. It is respectfully submitted that the applicant R. Muthukumar has filed a complaint against the District Collector and others and stated that environment pollution was caused due to the removal of alluvial soil


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No:76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

v. It was observed that the loamy soil was not taken below the Sluice sill level

vi. The leveled land within the limits measured by the Department Engineer showed that there were no undulations in the places where the loamy soil was taken out. Hence, it was found that there will not be any danger to the cattle or the people using it.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

R. Rajamanickam 8/7/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032

BEFORE ME

VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, do hereby verify that the contents of above report are true to the best of my knowledge through records.

R. Rajamanickam 8/7/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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**REPORT FILED ON BEHALF OF
THE 5TH RESPONDENT - TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent
No.TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:08.07.2022.

Date of hearing on :11.07.2022